

**JHARKHAND HIGH COURT, RANCHI**

**NOTIFICATION**

**THE 28<sup>TH</sup> JULY , 2011**

No. 166 A: The services of Sri Manoranjan Kavi, Principal Judge, Family Court, Gumla are recalled from the State Government and on his repatriation to the parent department, Sri Kavi is transferred and posted as District and Sessions Judge, Latehar with effect from 01.08.2011 vice Sri Prakash Chandra Agrawal, since going to superannuate on 31.07.2011.

By order of the Court  
**Sd/- P. R. Dash**  
Registrar General

**JHARKHAND HIGH COURT, RANCHI**  
**NOTIFICATION**  
**THE 28 July, 2011**

No. 167 A: Shri Vijay Kumar Srivastava, Judicial Magistrate, Hazaribagh, is transferred and posted as Judicial Magistrate, Koderma with immediate effect.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court have been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon Sri Srivastava for the District of Koderma.

By order of the Court,  
Sd/- P.R.Dash  
Registrar General

**JHARKHAND HIGH COURT, RANCHI**  
**NOTIFICATION**  
**THE 28 July, 2011.**

No. 168 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court have been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon Sri Om Prakash Singh , Sub-Judge-cum-Secretary, DLSA, Deoghar with immediate effect, in addition to his duties earlier assigned to him.

Further, the District and Sessions Judge, Deoghar is hereby directed to use his own discretionary powers in distributing judicial works to Sub-Judge-cum-Secretary, DLSA, Deoghar.

By Order of the Court,  
Sd/- P.R.Dash  
Registrar General

**JHARKHAND HIGH COURT, RANCHI**  
**NOTIFICATION**  
**THE 28 July, 2011.**

No. 169 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court have been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon Sri Arun Kumar Gupta No. 2, Sub-Judge-cum-Secretary, DLSA, Latehar with immediate effect, in addition to his duties earlier assigned to him.

Further, the District and Sessions Judge, Latehar is hereby directed to use his own discretionary powers in distributing judicial works to Sub-Judge-cum-Secretary, DLSA, Latehar.

By Order of the Court,  
Sd/- P.R.Dash  
Registrar General

**J HARKHAND HIGH COURT, RANCHI**  
**NOTIFICATION**  
**THE 28 July, 2011**

No. 170 A: Shri Deepak Baranwal, Munsif, Seraikela is transferred and posted as Munsif, Lohardaga with immediate effect.

Further, Sri Deepak Baranwal is vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction amounting to Rs. 1,00,000/- within the local limits of Lohardaga Munsifi.

Sri Kumar is also vested with the powers of a Judge of the Court of small causes for the trial of suits of Rs. 1,000/- within the local limits of Lohardaga Munsifi, cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The aforesaid powers should not, however, be exercised by Sri Baranwal unless it is published in the Jharkhand Gazette or in the District Gazette.

By order of the Court,  
Sd/- P.R.Dash  
Registrar General